

along with the above 50 machines in contravention of the adhoc exemption order; and

(iii) No documents were produced showing import of two machines.

(c) The aforesaid 50 machines were exempted from customs duty under an adhoc exemption order issued under subsection (2) of section 25 of Customs Act, 1962 with the conditions that M/s. Sanjeevani would donate these machines within 15 days of clearance and that these machines would be used only for demonstration and training of farmers and were not to be transferred or disposed of for a period of 5 years. The adhoc exemption order was issued on the ground that the technology adopted in producing fodder with the help of these machines would, to a great extent, meet the fodder shortage of the country and would not involve use of land for the purpose.

(d) A show cause notice has since been issued by the Collector of Customs, Madras on 12th February, 1990 seeking the recovery of customs duty of about Rs. 3.4 crores leviable on the above machines, the confiscation of the machines as well as imposition of penalty on the concerned firms/persons

Debt relief to persons provided Assistance under SEEUY

746. SHRI K. MURALEEDHARAN: Will the Minister of FINANCE be pleased to state:

(a) whether majority of the persons who had taken loans under the self-employment to educated unemployed youth (SEEUY) scheme are facing extreme hardship for repayment of the same and facing litigation also; and

(b) the steps proposed to be taken by Government to provide relief to such persons?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) and (b). Reserve Bank of India (RBI) has reported that the existing data reporting system from banks does not generate the information in the manner asked for. However, studies conducted on implementation of the "Scheme for Providing Self Employment to Educated Unemployed Youth (SEEUY)" by banks, RBI and Central/State Government agencies indicate that some of the units set up under SEEUY Scheme were not functioning properly and had even to be closed down/abandoned. It is obligatory that loans given by banks under their normal lending programmes or under any special programme of Government are repaid by the borrowers within a reasonable period of the time. If a borrower fails to repay the loan instalment and interest due, bank has to take normal steps for recovery of the amount due. If the default is due to some genuine reasons, bank considers the case sympathetically on merits and reschedules the repayment period whenever necessary. Legal action is resorted to only in those cases where all other steps including persuasion have failed.

Bank Loans to NCCF

747. SHRI TARIFF SINGH: Will the Minister of FINANCE be pleased to refer to the reply given on 3 March, 1989 to Unstarred Question No. 1494 regarding bank loans to NCCF and state:

(a) the action taken against delinquent officials of the concerned banks and the National Consumers Co-operative Federation (NCCF);

(b) whether the officials of NCCF are again giving false stock statements to the banks; and

(c) if so, the effective steps being taken in the matter?